

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 121/(ND)/2016
RT CP NO. 180/Chd/Hry/2017**

In the matter of :

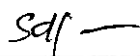
SRS Limited, Faridabad.Petitioner-company.

Present: None for petitioner-company.
Ms. Srishti Govil, Advocate for Mr. Babu Ram Govila, depositor.

Case received by transfer from the National Company Law Tribunal, New Delhi. In this petition under section 74 (2) of the Companies Act, 2013, certain directions were issued in the order dated 20.10.2016. It seems that the main petition is still pending as it was observed in the order dated 20.10.2016 that further extension would be considered on quarterly basis.

The matter is adjourned for hearing to 10.08.2017. Notice of hearing be issued to the petitioner as well as counsel for the petitioner who had been appearing for the petitioner in the National Company Law Tribunal, New Delhi.

Learned counsel for Mr. Babu Ram Govila, depositor submits that some of the depositors have also filed petition under Section 73 of the Companies Act, 2013. The office would register those petitions to be listed within a week so that those can be listed along with this case.



(Justice R.P.Nagrath)
Member (Judicial)

June 30, 2017.
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